

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2109
ANSWERED ON:05.08.2003
AGREEMENT WITH NAGALAND PEOPLE S CONVENTION
K. ASUNGBA SANGTAM

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Naga leaders had demanded the contiguous areas to join the new State in the thirteenth point of the Sixteenth Point Agreement between the Government of India and Nagaland People`s convention in July, 1960;
- (b) if so, the areas and tribes likely to be included in the New State of Nagaland; and
- (c) the present stand of the Union Government in this regard and the decision likely to be taken thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SWAMI CHINMAYANAND)

(a) to (c): Clause 13 of the 16-Point Agreement of 1960 is reproduced below:

‘The Naga leaders expressed the view that other Nagas inhabiting contiguous areas should be enabled to join the new State. It was pointed out to them on behalf of the government of India that Article 3 and 4 of the Constitution provided for increasing the area of any State, but that it was not possible for the Government of India to make any commitment in this regard at this stage’

Government of India from time to time has reiterated its stand that territorial integrity of other North Eastern States will not be disturbed.